



2026:AHC:7892

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 202 of 2026

Harish Chandra Joshi

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rakesh Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rakesh Kumar Mishra, learned counsel for the writ petitioner and Ms. Archaya Tyagi, learned Additional CSC for the State.

2. The case of the writ petitioner is that he was appointed on the post of Platoon Commander and he superannuated on 28.02.2025, post retirement now two orders have been passed firstly, 19.07.2025 of the Commandant, 8th Battalion, PAC, Bareilly and the second order dated 11.09.2025. Learned counsel for the writ petitioner submits that re-fixation be done behind the back that the writ petitioner has not been put to notice. He further submits that the re-fixation was done on 06.05.2025 which was perfectly valid.

3. Learned Additional CSC submits that the writ petitioner himself had given an undertaking for recovery of an excess amount which was paid, however, she submits that the writ petitioner may represent his cause before the third respondent, Commandant, 8th Battalion, PAC, Bareilly.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Commandant, 8th Battalion, PAC, Bareilly by **22.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner by **31.03.2026**. The order dated 19.07.2025 and 11.09.2025 of the respondents and the consequential recovery shall abide by the final orders to be passed.

5. With the said observations, the writ petition stands disposed of.
6. Instructions filed today are taken on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

January 13, 2026

Rajesh